

MR. SPEAKER: The question is:

"That in pursuance of sub-section (3) (c) of Section 4 of the Cardamom Act, 1965, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Cardamom Board, subject to the other provisions of the said Act".

The motion was adopted

(iv) RUBBER BOARD

SHRI MOHAN DHARIA: I beg to move:

"That in pursuance of sub-section (3) (e) of Section 4 of the Rubber Act, 1947, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Rubber Board, subject to the other provisions of the said Act".

MR. SPEAKER: The question is:

"That in pursuance of sub-section (3) (e) of Section 4 of the Rubber Act, 1947, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Rubber Board, subject to the other provisions of the said Act".

The motion was adopted

MR. SPEAKER: We shall now take up the next item on the agenda.

SHRI VASANT SATHE (Akola): I want to raise a point of order under Rule 352, which relates to the behaviour and manner of speaking in the House. Rule 352 reads:

"A member while speaking shall not—

(v) reflect upon the conduct of persons in high authority unless the discussion is based on a substantive motion drawn in proper terms".

The explanation says:

"The words 'persons in high authority' mean persons whose conduct can only be discussed on a substantive motion drawn in proper terms under the Constitution or such other persons whose conduct, in the opinion of the Speaker, should be discussed on a substantive motion drawn up in terms to be approved by him".

Shri Raj Narain while replying to the Short Notice Question a little while ago was literally mimicking the President.

MR. SPEAKER: I do not think, his conduct was in question.

SHRI VASANT SATHE: There was a dialogue between Shri Raj Narain and the President and that was the conduct of the President in dealing with Shri Raj Narain, in talking to him and discussing the matter. While trying to report that dialogue, if you allow the Minister to mimick the President, what would it mean? Tomorrow I meet you in your chamber and come here and gesticulate and ridicule you, what will be the meaning thereof? Shri Raj Narain has, therefore, committed a breach of this rule and brought the high authority of the President to defame.

MR. SPEAKER: Actually, you are raising a discussion on the President. We should stop at this and there would be no discussion on this. You should not make matters much worse by further discussions; it is not proper. You leave it to me and it should end with that. He was only reporting about the letter and something else. He has not said anything derogatory to the President. The way he said may be interpreted as something but nothing was said against the President as such. No further discussion on this. There is no point of order and that is my ruling. I am not allowing any further discussion on this. Now, Mr. Raj Narain to move his Bill... (*Interruptions*).